

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/MP/2016

Subject : Petition under Sections 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003.

Date of hearing : 26.4.2016

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : RAPP Transmission Company Limited

Respondents : Power Grid Corporation of India Limited and others.

Parties present : Shri Sitiesh Mukherjee Advocate, RAPP
Shri Pulkit Sharma, RAPP
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Manju Gupta, PGCIL
Shri Auyasman Saxena, PGCIL
Shri K.P.Singh, NPCIL
Shri S.Haldar, NPCIL
Shri S. Pahir, NPCIL

Record of Proceedings

Learned counsel for PGCIL requested for three weeks time to file reply to the petition. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed the respondents to file their replies, on affidavit, by 20.5.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 6.6.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 16.6.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**